



THE KANGRA CENTRAL CO-OP BANK LTD.

BRANCH OFFICE: RAKKAR BHERI, DISTT. KANGRA (HP), PH. NO. 01984-254627

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Kangra Central Co-Op Bank Ltd. BO RAKKAR BHERI Distt. Kangra (H.P.) under Securitisation And Reconstruction of Financial Asset And Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 9 of Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 24.09.2025 calling upon the borrower(s) 1. Smt. Mridu Bala w/o Late Sh. Ajay Kumar, Village Chohat, PO Sagar, Tehsil Bajnath, Distt. Kangra (HP) (Borrower & Legal Heir) 2. Sh. Ajay Kumar (Son) (After Deceased) through his legal heirs I/Arya Ral S/o Late Sh. Ajay Kumar (Son) II/Aarav Ral S/o Late Sh. Ajay Kumar (Son) III/ Arya Ral D/o Late Sh. Ajay Kumar (Daughter) and Guarantor(s) 1. Sh. Krishan Chand S/o Sh. Deena Nath, Village Kasba Parola, Tehsil Bajnath, Distt. Kangra (HP), 2. Smt. Bimla Devi W/o Sh. Ram Saran, Ward No. 2, PO & Tehsil Palampur, Distt. Kangra (HP) to repay the amount mentioned in the notice, being Rs. 34,41,704/- (Rupees Thirty Four Lac Forty One Thousand Seven Hundred Four Only) with further interest w.e.f. 25.09.2025 at the agreed rate and other expenses and charges applicable within the 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower & public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Rule on this 3rd day of JUNE 2026. The borrower in particular and public in general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Kangra Central Co-Op Bank Ltd. BO RAKKAR BHERI for an amount of Rs. 34,41,704/- (Rupees Thirty Four Lac Forty One Thousand Seven Hundred Four Only) With Further interest w.e.f. 25.09.2025 at the agreed rate and other expenses and charges applicable.

DESCRIPTION OF ASSETS

All that part & parcel of Land/Property bearing Khata No. 26, Khatoni No. 67, Khasra Nos. 472/113, land measuring 00-28-99 HM to the extent of 444/2899 share i.e. 0-04-44 HM situated at Mohal Chohat, Moza Sagar, Tehsil Bajnath, Distt. Kangra (HP) vide Jamabandi for the year 2013-2014.

Date: 04.06.2026

Place: Rakkar Bheri

Authorised Officer,

The Kangra Central Co-Op Bank Ltd.

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Code, 2016) (Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF [DKM AGENCIES PRIVATE LIMITED]

S. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	DKM AGENCIES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	17/03/1999
3.	Authority under which corporate debtor is incorporated/registered	ROC Chandigarh
4.	Corporate Identity No. of corporate debtor	U51909PB1999FT0022359
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Plot No. 01, Opp. Dr. B.R. Ambedkar Bhawan, Main Chowk, Bhattian Bet, Shivpuri (Ludhiana), Ludhiana, Punjab-141006
6.	Date of Closure of Insolvency Resolution Process	25.05.2026
7.	Liquidation Commencement Date of Corporate Debtor	25.05.2026 (Order Uploaded on Dated: 03.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Sachit Soni IP Registration No: 88B/1PA-001/1P-P01413/2018-2019/12335
9.	Address and e-mail of the of the liquidator, as registered with the Board	Address- H. No. 722, Sector - 16, Panchkula, Haryana, 134109 Email- sachitsoni@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address- H. No. 722, Sector - 16, Panchkula, Haryana, 134109 Email- liquidator.dkm@gmail.com
11.	Last Date for Submission of Claims	24.06.2026

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of the DKM Agencies Private Limited on 25.05.2026.

The stakeholders of DKM Agencies Private Limited are hereby called upon to submit their claim with proof on or before 24.06.2026 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency & Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 05.06.2026

Place: Panchkula

IP Registration No. 88B/1PA-001/1P-P01413/2018-2019/12335

Sachit Soni

INCRED FINANCIAL SERVICES LIMITED

Regional Office Address: InCred Financial Services Limited, First Floor,

Sector - 3, Urban Estate, Huda, Karnal, Haryana - 132001.

Authorised Officers - Sunny Kumar and Harjinder Stan. Contact Details: +91989613595

& +918872301990; Email: sunny.kumar@incred.com & harjinder.stan@incred.com

NOTICE FOR SALE OF IMMOVABLE PROPERTIES - APPENDIX- IV-A

[See provision to Rule 9(8) of the Security Interest (Enforcement) Rules, 2002]

Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (5) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of InCred Financial Services Limited on 25.08.2025, will be sold through Subsequent public auction on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" on Thursday, 09th July 2026, for recovery of a total amount of INR. 22,40,070.10/- (Rupees Twenty-Two Lakhs Forty-Eight Thousand and Seventy and Ten Paise Only) as on 11.06.2025 for the Loan Agreement No. LNKAR31524-257275088 vide Demand Notice dated 12.06.2025, due to InCred Financial Services Limited from 1) Jagdish Kumar 2) Ashu Rani. The Reserve Price will be Rs. 14,01,800/- (Rupees Fourteen Lakhs One thousand and Six Hundred Only) and the Earnest Money Deposit (EMD) will be Rs. 1,40,180/- (Rupees One Lakh Forty Thousand One Hundred and Sixty Only). The sealed Auction Request for the purchase of the property along with EMD Demand Draft shall be received by the Authorised Officer of the INCRED FINANCIAL SERVICES LIMITED till 8 P.M. on the Wednesday, 8th July 2026. Inspection of the property may be done from 1st July 2026 to 8th July 2026. Date time & place of the auction shall be Thursday, 09th July 2026, 03:00 pm to 06:00 pm at InCred Financial Services Limited, First Floor, Sector - 3, Urban Estate, Huda, Karnal, Haryana - 132001.

DESCRIPTION OF MORTGAGED PROPERTY: Property: All that Piece and Parcel of the Immovable Residential Property Shop/Booth No. 69, Property ID No. 107014904/13/01, situated in New Anaj Mandi, Indri, Tektill Indri, District Karnal, measuring 8 Fts x 24 Fts // 21 Sq. Yards Approximately (Dimension as per deed). On the East - Farr, On the West - Gall, On the South - Booth of Vidya Devi, On the North - Shop of Parveen Kumar

For detailed terms and conditions of the sale, please refer to the link provided on the website of InCred Financial Services Limited, i.e. https://www.incred.com/Auction_Notices.html

Place: Karnal, Haryana

Date: 05.06.2026

Sd/- Authorised Officer

For INCRED FINANCIAL SERVICES LIMITED



punjab national bank

... the name you can BANK upon!

ARMB Faz
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SALE NOTICE FOR SALE OF